

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

30. C.P.(IB)-737(MB)/2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Punjab National Bank**  
**V/s**  
**Ravi Gupta**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Sushmita Chauhan appeared for the Petitioner/Financial Creditor and Mr. Udaykumar B Bhat, Resolution Professional present in person through VC. Counsel for the Petitioner states that the report of the RP has been served upon him, but perusal of the record reveals that the report of the RP has not placed on record nor the same is e-filed. Therefore, RP is directed to file its report and a copy of the same also be served upon the Personal Guarantor and affidavit of served also be file. Further, on receipt of the report of the RP, Personal Guarantor is directed of file reply/objection, if any, against the report of the RP by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **21.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**